

National Company Law Tribunal

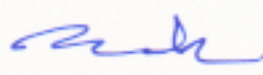
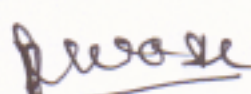
Allahabad Bench

CA NO. 28/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2017

NAME OF THE COMPANY: M/s Super Tannery Ltd.

SECTION OF THE COMPANIES ACT: U/S 395/394 of the Companies Act of 1956.

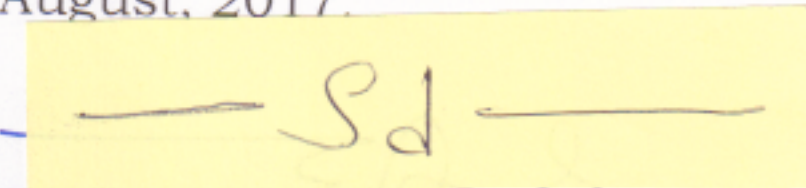
<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	M. K. Bagri	OL, M & RD IN RY & OL M		
2.	R.K. Awasthi	FCS	STL	

CA No. 28/2016

Sri R.K.Awasthi, PCS for the petitioner, Sri M.K.Bagri, learned OL for the Central Government. In the present matter the OL has pointed out that the petitioner did not issue a formal statutory notice as per provision of the Code to the OL for filing its report further he is also representing office of the RD. The RD in this matter has already filed its affidavit. Learned counsel appearing for the petitioner now informs that office of the OL has earlier been communicated in respect of the present petition by its letter dated April, 2017. He has communicated to the office of OL along with other statutory authority through Speed Post on 07.04.2017. Irrespective of being such position the Registry of this Tribunal is further directed to issue a formal statutory notice under section 230(5) of Companies Act, 2013. The office of the Official Liquidator to files its report/comments, if any, in respect of present petition. The petitioner representative also advised to forward a copy of the present petition along with relevant documents to the office of the OL, if the same has not been forwarded earlier.

The matter be listed on 25th August, 2017.

Date – 19.07.2017


Shri H.P. Chaturvedi (Member (Judicial))